

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:29.09.2017

Service Tax Appeal No.58056/2013

[Arising out of Order-in-Appeal no.63/ST/DLH/2013 dated 28.02.2013 passed by
the Commissioner of Central Excise (Appeals), Delhi-I]

A.K. Roy

Appellants

Vs.

CST, Delhi-I

Respondent

Appearance:

Rep. by Shri Gurjeet Singh, Advocate for the appellant.

Rep. by Shri Sanjay Jain, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. B. Ravichandran, Member (Technical)

Final Order No.56902/2017

Per Justice Dr. Satish Chandra

As per Order dated 14.08.2017, the Tribunal has directed the appellants to
make pre-deposit of Rs.2 lakh within six weeks. Till date, they have not made any
deposit.

2. When it is so, the appeal is dismissed.

[dictated & pronounced in open court]

(Justice Dr. Satish Chandra)
President

(B. Ravichandran)
Member (Technical)

Ckp.

